

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

27.C.P. (IB)4417(MB)/2018

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)

SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **31.01.2019**

NAME OF THE PARTIES: CBRE South Asia Pvt. Ltd.

v/s.

Supreme Housing & Hospitality Pvt. Ltd.

SECTION 8 & 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Counsel for the Petitioner present. Mr. Darshan Ashar, Advocate, Enrollment No.598 undertakes to file Vakalatnama on behalf of the Corporate Debtor seeks time to file reply. Time granted.

Counsel for the Corporate Debtor is directed to file reply with duly serving a copy to the other side within a week's time and rejoinder, if any, be filed one week thereafter. List this matter on 19.02.2019.

Sd/-

V. NALLASENAPATHY
Member (Technical)
/NP/

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)